

Most Urgent/Out at once

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI**

No. ~~174512~~ Genl./HCS/2023

Dated, Delhi the \_\_\_\_\_

44512 - 44622

18 OCT 2023

**Sub : Compliance of order dated 09.10.2023 of Hon'ble High Court of Delhi in Writ Petition (Civil) No. 6082/2019, titled as "Karan S. Thukral Vs. The District & Sessions Judge & Ors."**

Copy of the abovesaid letter alongwith the copy of the order dated 09.10.2023 in the abovementioned matter passed by the Hon'ble High Court of Delhi is being forwarded **with the request to furnish the requisite information/report in respect of the abovementioned matter positively by 27.10.2023 to this office for onward transmission to Hon'ble High Court of Delhi.** This is for information and immediate compliance to :-

1. All the Ld. Judicial Officers posted in Central District, Tis Hazari Courts, Delhi.
2. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
3. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no.DJA/Dir.(Acd)/2019/4306 dated 06.08.2019.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. For uploading the same on Centralized Website through LAYERS.

*Barkha Gupta*  
18/10/23

**(BARKHA GUPTA)**

Officer-in Charge, Genl. Branch, (C)  
District Judge, (Comm. Court)  
Tis Hazari Courts, Delhi.

Encls. As above

*Kam P*  
18/10/23

5 (2)  
41

**IN THE HON'BLE HIGH COURT OF DELHI AT NEW DELHI  
EXTRAORDINARY ORIGINAL CIVIL WRIT JURISDICTION**

**WRIT PETITION (CIVIL) NO. 6082 OF 2019  
IN THE MATTER OF A PUBLIC INTEREST LITIGATION**

IN THE MATTER OF:  
KARAN S. THUKRAL

PETITIONER

VERSUS

THE DISTRICT & SESSIONS JUDGE & ORS

RESPONDENTS

**AMENDED MEMO OF PARTIES**

KARAN S. THUKRAL  
Advocate  
S/o Mr. H. S. THUKRAL, Advocate  
THUKRAL LAW ASSOCIATES  
Office at: A-1/158, SUITE 3  
PASCHIM VIHAR  
NEW DELHI-110063

PETITIONER

VERSUS

1. THE DISTRICT & SESSIONS JUDGE  
TIS HAZARI COURT (HEADQUARTER)  
DISTRICT-CENTRAL, DELHI
2. THE DISTRICT & SESSIONS JUDGE  
DISTRICT-SOUTH  
SAKET COURT
3. THE DISTRICT & SESSIONS JUDGE  
DISTRICT-NORTH-WEST  
ROHINI COURT
4. THE DISTRICT & SESSIONS JUDGE  
DISTRICT-SOUTH-WEST  
DWARKA COURT

- 18
- 6
- 12
5. THE DISTRICT & SESSIONS JUDGE  
DISTRICT-EAST  
KARKARDOOMA COURT
  6. THE DISTRICT & SESSIONS JUDGE  
DISTRICT-SHAHDARA  
KARKARDOOMA COURT
  7. THE DISTRICT & SESSIONS JUDGE  
DISTRICT-NEW DELHI  
PATIALA HOUSE COURT
  8. THE DISTRICT & SESSIONS JUDGE  
DISTRICT-WEST  
TIS HAZARI COURT
  9. THE DISTRICT & SESSIONS JUDGE  
DISTRICT-SOUTH-EAST  
SAKET COURT
  10. THE DISTRICT & SESSIONS JUDGE  
DISTRICT-NORTH  
ROHINI COURT
  11. THE DISTRICT & SESSIONS JUDGE  
DISTRICT-NORTH-EAST  
KARKARDOOMA COURT
  12. REGISTRAR GENERAL  
HIGH COURT OF DELHI

PLACE: Delhi  
DATE: 05/07/2019

RESPONDENTS

PETITIONER

Through

THUKRAL LAW ASSOCIATES  
ADVOCATES  
A-1/158, SUITE 3, PASCHIM VIHAR  
NEW DELHI-110063  
M: 9999009339

3  
10/6 (D)

(4)

\$~15.

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 6082/2019  
KARAN S THUKRAL ..... Petitioner

Through: Mr. Sahil Ralli, Advocate.  
versus

THE DISTRICT & SESSIONS JUDGE & ORS ..... Respondents

Through: Mrs. Avnish Ahlawat, SC, GNCTD  
with Mr. N.K. Singh, Ms. Laavanya  
Kaushik and Ms. Aliza Alam,  
Advocates.  
Mr. Shubham Mahajan, Advocate for  
R-12.

**CORAM:**  
**HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE SANJEEV NARULA**

**ORDER**  
**09.10.2023**

%

1. The present PIL concerns the lack of a standardised procedure for the acknowledgment of pleadings, documents and applications filed in Delhi District Courts and problems arising thereof. In this regard, *vide* order dated 17.08.2023, this Court recommended the adoption of a standardized online filing system in Delhi Districts Courts. However, as a complete transition to an online system requires substantial time and infrastructure, this Court *vide* the aforementioned order issued interim measures/directions that would serve as temporary solutions until the online filing system is operationalised and or/until rules addressing the issue are promulgated by the Rules Committee of this High Court.

2. At the outset, Learned Counsel for the Delhi High Court has handed



over a status report detailing compliance with the directions issued by this Court in order dated 17.08.2023. Let the same be brought on record.

3. As per the status report, various circulars have been issued in all the District Courts from time to time to ensure implementation of the directions of this Court. The steps taken by the District Courts are summarised as under:

(i) Circulars have been issued in all the District Courts with the directions to the Readers of all the Courts to maintain inward dak register to maintain the record of physically filed Written Statement/ Rejoinder/ Misc. applications/ Misc. documents in respect of the court and to acknowledge the receipt thereof to the concerned Advocate/litigants in person till the time Centralized Filing System is implemented.

(ii) Circulars have been issued in all the District Courts directing the Ahlmad of all the Courts to compulsorily register in CIS the interim applications/ misc. applications filed in the court physically on the same day and issue acknowledgement/provide unique I.A. registration number to the Advocate/litigant in person.

(iii) As there is no provision in CIS for registration of Written Statement/Rejoinder, etc. the office of the CPC has sent a request to the Hon'ble eCommittee, Supreme Court of India to provide a mechanism in the CIS software for registration of Written Statement/Rejoinder, etc. The response from the Hon'ble eCommittee is awaited.

(iv) The Centralized Filing System has been introduced in the Patiala House Courts, New Delhi, in compliance of the directions.

4. The status report reveals that the directions issued by this Court have been complied with partially. With regard to the introduction of a centralised filing system in Patiala Court as a pilot program, Learned Counsel submits that a progress report detailing the challenges and learnings therein will be

submitted within 4 weeks. Accordingly, let a fresh status report be filed by the Delhi High court detailing compliance with all directions issued by this Court on 17.08.2023, within 4 weeks from today.

5. With regard to the developments from the Rules Committee of this Court concerning the framing of rules for a centralised online filing system, the status report reveals that the matter has been forwarded to the Information Technology Committee of this Court for further deliberations.

6. At this stage, it has been brought to the notice of this Court that in certain District Courts, records of disposed cases are not being consigned to the record room by the Ahmad, resulting in great difficulties in obtaining certified copies/documents in a timely manner.

7. We, therefore, direct all District Judges to ensure that after disposal of a case, its records are immediately transmitted to the record room by the custodian of the record. Accordingly, all the District Judges are directed to file a status report in respect of the aforesaid within 4 weeks from today.

8. List on 20.11.2023.

Sd/-  
SATISH CHANDRA SHARMA, CJ

Sd/-  
SANJEEV NARULA, J

OCTOBER 9, 2023  
N.Khanna

As